

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "C" : DELHI
[THROUGH VIDEO CONFERENCING]

BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI MS. MADHUMITA ROY, JUDICIAL MEMBER

ITA.No.7805/Del./2018
Assessment Year 2015-2016

Shri Jai Prakash Bansal, Delhi-110 006 PAN AAFPB2466A C/o. Sh Kapil Goel, Advocate, F-26/124, Sector-7, Rohini, Delhi – 110 085.	vs.,	The Income Tax Officer, Ward – 46 (4), Room No.204, 2 nd Floor, Drumshape Building, I.P. Estate, New Delhi – 110 002
(Appellant)		(Respondent)

For Assessee :	-None-
For Revenue :	Ms. Anima Baranwal, Sr. D.R.

Date of Hearing :	29.06.2021
Date of Pronouncement :	29.06.2021

ORDER

PER G.S PANNU, V.P.

This appeal by the Assessee for the A.Y. 2015-2016 is directed against the Order of the Ld. CIT(A)-16, New Delhi, Dated 19.07.2018.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide letter dated 21.06.2021 received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A Certificate to this effect under section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior D.R. has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeal of the assessee is dismissed.

Above decision was pronounced on conclusion of Virtual Hearing on 29.06.2021.

Sd/-
(MS. MADHUMITA ROY)
JUDICIAL MEMBER
Delhi, Dated 29th June, 2021
VBP/-

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Copy to

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'C' Bench, Delhi
6.	Guard File.

// By Order //

Assistant Registrar : ITAT Delhi Benches :
Delhi.